

THE SALARIES AND ALLOWANCES OF MINISTERS  
(AMENDMENT) ACT, 1985

No. 76 OF 1985

[26th December, 1985.]

An Act further to amend the Salaries and Allowances of Ministers Act, 1952.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of Ministers (Amendment) Act, 1985.

Short title and commencement.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

58 of 1952.

2. For section 3 of the Salaries and Allowances of Ministers Act, 1952 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:—

Substitution of new section for section 3.

“3. (1) Each Minister shall be entitled to receive a salary per mensem, and an allowance for each day during the whole of his term as such Minister at the same rates as are specified in section 3 of the Salaries, Allowances and Pension of Members of Parliament Act, 1954 with respect to members of Parliament.

30 of 1954.

Salaries, and daily constituency allowances.

(2) Each Minister shall be entitled to receive a constituency allowance at the same rate as is specified under section 8 of the said Act with respect to members of Parliament.”

3. For section 5 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 5.

“5. There shall be paid a sumptuary allowance to each Minister at the following rates, namely:—

Sumptuary allowance to Ministers.

(a) the Prime Minister                      Rupees one thousand five hundred per mensem;

<sup>1</sup> 26-12-1985; vide Notification No. G.S.R. 937 (E) dated 26-12-1985, Gazette of India, Extraordinary, 1985, Part II, section 3 (ii).

(b) every other Minister who is a member of the Cabinet	Rupees one thousand per mensem;
(c) a Minister of State	Rupees five hundred per mensem;
(d) a Deputy Minister	Rupees three hundred per mensem."

Amendment of section 6.

4. In section 6 of the principal Act, after sub-section (1), the following sub-section shall be inserted, namely:—

'(1A) A Minister and any one member of his family accompanying him shall be entitled to travelling allowances in respect of not more than six return journeys performed, during each year, within India, at the same rates at which travelling allowances are payable to such Minister under clause (b) of sub-section (1) in respect of tours referred to in that clause.

*Explanation.*—For the purposes of this sub-section, "return journey" means a journey from one place to another place and the return journey from such other place to the first mentioned place.'

5. In the principal Act, after section 10, the following section shall be inserted, namely:—

'10A. Notwithstanding anything contained in the Income-tax Act, 1961, the value of rent free furnished residence (including maintenance thereof) provided to a Minister under sub-section (1) of section 4 shall not be included in the computation of his income chargeable under the head "Salaries" under section 15 of the Income-tax Act, 1961.'

43 of 1961.

Insertion of new section 10A.

Exemption from liability to pay income-tax on certain perquisites received by a Minister.